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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 401/2021 & I.A. 10809/2023**

UNIVERSAL CITY STUDIOS LLC AND ORS. Plaintiffs

Through: Ms. Sneha Jain, Ms. Suhasini
Raina, Mr. Sanihdya Rao, Ms. Anjali
Agrawal, Ms. Mehr Sidhu and Mr. Raghav
Goyal, Advs.

versus

MYFLIXER.TO AND ORS. Defendants

Through: None

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER

% **02.06.2023**

I.A. 10809/2023 (Order I Rule 10 of the CPC)

1. This is an application by the plaintiffs under Order I Rule 10 of the Code of Civil Procedure, 1908 (CPC), seeking impleadment of the websites/domain names

(i) filmyzilla.com.lc, filmyzilla.com.pe, filmyzilla.uk.com, filmyzilla.com.ph, filmyzilla.com, filmyzilla.com.cm, filmyzilla.com.vc, filmyzilla.me.in, Filmyzilla.cafe, filmyzilla.fund, filmyzilla.com.es, filmyzilla.com.ro, filmyzilla.credit, filmyzilla.gold, filmyzilla.plus, filmyzillaaa.org (which are director/mirror/alphanumeric variations of original Defendant 24),

(ii) 1filmy4wep.photo, 1filmy4wep.asia, 1filmy4wep.show (which are director/mirror/alphanumeric variations of original Defendant 27),

(iii) myflixer.vc (which is a director/mirror/alphanumeric variations of original Defendant 1),



(iv) kissmovies.pro (which is a director/mirror/alphanumeric variations of original Defendant 12) and
(v) soap2day-online.com (which is a director/mirror/alphanumeric variations of original Defendant 2) respectively,
as Defendants 118 to 139 in the suit.

2. The application is allowed.
3. Filmyzilla.com.lc, filmyzilla.com.pe, filmyzilla.uk.com, filmyzilla.com.ph, filmyzilla.com, filmyzilla.com.cm, filmyzilla.com.vc, filmyzilla.me.in, Filmyzilla.cafe, filmyzilla.fund, filmyzilla.com.es, filmyzilla.com.ro, filmyzilla.credit, filmyzilla.gold, filmyzilla.plus, filmyzillaaa.org, 1filmy4wep.photo, 1filmy4wep.asia, 1filmy4wep.show, myflixeer.vc, kissmovies.pro and soap2day-online.com shall stand impleaded as Defendants 118 to 139 in the present proceedings.
4. Let summons in the suit issue to Defendants 118 to 139 as well, for filing the written statement, as already directed.
5. The interim order dated 31st August 2021 as well as order dated 11th November 2022 shall also extend to the newly impleaded Defendants 118 to 139.
6. The application stands allowed accordingly.

C. HARI SHANKAR, J.

JUNE 2, 2023

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